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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 920/96

Date of Order : 24.8.98

BETWEEN :

G.V.Ratnakar

.. Applicant.

AND

The Chief General Manager,
Telecommunications, A.P.Circle,
(rep. Union of India),

Respondents.

Counsel for the Applicant

.. Mr.N.R.Srinivasan

Counsel for the Respondents

.. Mr.V.Rajeswara Rao

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDG.)

O R D E R

X As per Hon'ble Shri B.S.Jai Parameshwar, Member (J) X

Mr.N.R.Srinivasan, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned standing counsel for the respondents.

2. This OA is not listed today, but both sides agreed that this OA may be disposed of today as the facts and contentions raised in this OA are similar to the facts and contentions raised in OA.919/96 which is disposed of today. The directions given in OA.919/96 will hold good in this case also.

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3. This OA is also filed in regard to the vacancies filling up for the year 1995. This point had already been considered in OA. 919/96 and we had given directions in that OA.

4. Hence it was directed as follows :-

(a) If the vacancies for the year 1995 were sanctioned earlier to the crucial date then those vacancies should be filled on the basis of the old recruitment rules.

(b) If the vacancies were created after the crucial date i.e. 8.2.96, then the amended rules should be pressed for filling up those vacancies.

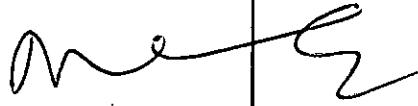
(c) The respondents should examine the dates as indicated above and reply the applicant suitably within the period of 2 months from the date of copy of this order.

5. The OA is ordered accordingly. No costs.


(B.S. JAI PARAMESHWAR)

Member (Jud1.)

24.8.98

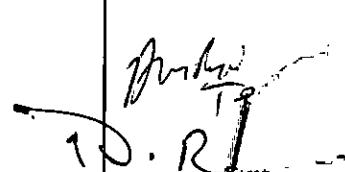

(R. RANGARAJAN)

Member (Admn.)

Dated : 24th August, 1998

Dictated in Open Court)

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T.D. R.